

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:3410
ANSWERED ON:18.08.2003
MINIMUM WAGES TO MEDICAL AND SALES REPRESENTATIVES
MINATISEN

Will the Minister of LABOUR be pleased to state:

- (a) whether the Minimum Wages Act is applicable for the medical and sales representatives in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) to (c): The Minimum Wages Act, 1948 is applicable to the workers engaged in the scheduled employments both in the Central and state spheres. The employment of Medical and Sales Representatives has not been added to the schedule in the Central Sphere. However, it is one of the scheduled employments in the states of Tamil Nadu (medical and sales representatives) and in Punjab (medical representatives).